

## Notifications and Orders

**(94) Rates for allotment of land for Educational Institution in V.T. Chandigarh.** - No. 3 I/I/100-UTFI(4)/2005/802 - In supersession of Chandigarh Administration, Finance Department, Notification bearing No; 31/1/100-UTFI(4) -2002/1823, dated 7th March, 2002, read with Corrigendum bearing No. 31/1/100- UTFI(4)-20 02/2111, dated 18<sup>th</sup> March, 2002 and Chandigarh Administration, Finance Department's Notification bearing No. 31/1/100-UTFI (4)-2003/7539, dated the 25th November, 2003, and in exercise of the powers conferred under sub\* section (2) of Section 3 of the Capital of Punjab (Development and Regulation) Act, 1952, the Administrator, Un ion Territory, Chandigarh, hereby fixes the rate for allotment of land for Educational Institutions (Schools) in the Union Territory, Chandigarh on lease hold basis as under: -

- |   |                             |
|---|-----------------------------|
| (A) In Urban Areas of L'.T. of Chandigarh<br>for maximum F.A.R. for 0.5 | ... Rs. 1,890 per sq. yard  |
| (B) Outside Urban Grid i.e, colonies or in villages                     |                             |
| (i) For maximum FAR for 0.5   | ... Rs, 1,000 per sq. yard. |
| (ii) For maximum FAR for 0.25   | ... Rs. 500 par sq. yard.   |

However, in case there is an increase in FAR within 5 years of allotment, proportionate rate shall be charged at the same rate as the original allotment. If increase in FAR. is after 5 years of allotment, the proportionate rate shall be charged at the prevalent new rates.

[See CM, *Admn. Gaz. (Extra) dated 1,2.2005 at page-101*]